



GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW, JUSTICE AND  
PARLIAMENTARY AFFIARS

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Information published in pursuance of Section 4 of the  
Jammu and Kashmir Right to Information Act, 2009

1. The particulars of its organization, functions and duties:

ORGANIZATION

The set up at Secretariat includes the Law Secretary, Special Secretaries, Additional Secretaries, Deputy Legal Remembrancers, FA/CAO Assistant Legal Remembrancers, Under Secretary. At Divisional level, there are Directorates of Litigation of Kashmir and Jammu headed by respective Director Litigations and assisted by Deputy Directors and Assistant Directors.

FUNCTIONS AND DUTIES

Functioning of Law Department:

The Department performs the following functions of legal and administrative nature:-

- a. to examine various issues received from different Departments of the Government/Corporations and to tender legal advice to the concerned Departments.
- b. to examine legislative proposals and to draft the same which include Bills, Ordinances, Notifications, rules and Regulations etc.
- c. to draft agreements/deeds to be executed by the State Government with different Organizations / Bodies / Companies etc.
- d. to administer affairs of the two Houses of the State legislature including summoning and prorogation of the sessions and grant housing/car advances in favour of the Hon'ble members of the State legislature. The salaries, allowances, pension and other privileges of the Members of the State Legislature/Ex-Legislators are also within the administrative domain of this Department.
- e. to make all necessary arrangements for conduct of cases in different courts in which the State or any of its Departments/functionaries is a party.
- f. Standing Counsels for various Departments are also appointed by this Department so that timely advice/legal assistance is provided to the Departments for proper conduct of cases.
- g. to examine of the cases for filing of appeals, reviews and revisions and SLPs before the competent courts.
- h. to appoint Notaries in different Courts and to confer powers of executive magistrates on various officers of the State Administration on the recommendations of Divisional Commissioners/ District Magistrates.

The Department is the Administrative Department for the :-

- State Legislature.

- High Court and Subordinate Judiciary.
- Advocate General's Organization.
- State Legal Services Authority
- State Human Rights Commission.
- State Accountability Commission.
- Motor Accidents Claims Tribunals.
- Industrial/Labour Tribunal.
- Directorates of Litigation Jammu / Srinagar .
- Directorate of Urdu Coordination Cell.

2. The powers and duties of the officers and employees:  
Same as given at 1 above.

3. The procedure followed in the decision making process including channels of supervision and accountability:

A) Legal Advice

References received from various Departments of the State Government seeking legal advice are examined by concerned officers as per the distribution of work and with the approval of Law Secretary and Law Minister, wherever necessary, the legal advice is given to the concerned Department.

B) Judicial

(i) Appointment of Law Officers:-

The proposal for appointment of Law Officers viz. Advocate General, Additional Advocate General(s), Deputy Advocate General(s), Government Advocates and Standing Counsel is finalized after obtaining the approval of the Hon'ble Minister of Law, Justice and Parliamentary Affairs .

C) Notary

(i) Appointment and removal of Notaries.

D) Administration

All administrative matters are decided as per the prescribed rules and instructions issued by Government.

4. The norms set by it for the discharge of its functions:

Same as given at 3 above.

5. The rules, regulations, instructions, manuals and records held by it or under its control or used by its employees for discharging its functions:  
Law Department Manual and circular instructions issued from time to time.

6. A statement of the categories of documents that are held by it or under its control:

Acts /Ordinances enacted/promulgated, Statutory Rules and Orders, Register of Notaries.

7. The particulars of any arrangement that exists for consultation with, or representation by, the members of the public in relation to the formulation of its policy or implementation thereof:

The Acts are put on public domain as and when the views of public are solicited..

8. A directory of its officers and employees:

The directory of the officers and employees is given at its website [www.jklaw.nic.in](http://www.jklaw.nic.in).

9. The monthly remuneration received by each of its officers and employees, including the system of compensation as provided in its regulations:

A statement showing name of post with classification and scale of pay with increments attached thereto is given at

10. The budget allocated to each of its agency, indicating the particulars of all plans, proposed expenditures and reports on disbursements made:

There is no allocation under plan scheme.

11. The manner of execution of subsidy programmes, including the amounts allocated and the details of beneficiaries of such programmes:

There is no subsidy programmes to be executed by this Department.

12. Particulars of concessions, permits or authorizations granted by it:

There are no such schemes under this Department.

13. Details in respect of the information, available to or held by it, reduced in an electronic form:

The information pertaining to this Department is available on the website [www.jklaw.nic.in](http://www.jklaw.nic.in).

14. The particulars of facilities available to citizens for obtaining information, including the working hours of a library or reading room, if maintained for public use:

The information is being provided through PIOs/APIOs of the department which are available in the office during office timings.

15. The names, designations and other particulars of the public information officers:

The particulars of the Public Information Officers/Assistant Public Information Officers designated by the Department of Legal Affairs are given below:

Functionaries under the RTI Act	Name of the officer S/Shri	Designation	Place of posting	Contact No.
Assistant Public Information Officers (APIO's)	Sourab Pangotra	Junior Legal Assistant	Department of Law, Justice and PA	9419351767
Public Information Officer (PIO's)	i. Showkat Ahmad Mir	Deputy Legal Remembrancer	-do-	9419022345
	ii. Mtr. Shakeela Kachroo	Dy Director Litigation, Kashmir	Directorate of Litigation, Kashmir.	9419006357
	iii. Mtr. Yasmeen Choudhary	Dy. Director Litigation, Jammu	Directorate of Litigation, Jammu.	9419143849
	iv. Mohammad Yaqoob Dar	Administrative Officer	Advocate General's Office	9596364407
	v. M. R. Singh	Special Secretary	Legislative Assembly	8713906032
	vi. Ali Mohammad Dar	Deputy Secretary	Legislative Council	
	vii. Mushtaq Hussain Khan	Dy. Registrar	Accountability Commission	9697107605
	viii. Smt. Ichpal Kour	Administrative Officer	SHRC	9906743771
	ix. Mudser Maqoob	Assistant Draftsman	Urdu Coordination Cell	9622826420
First Appellate Authorities (FAAs)	i. Achal Sethi	Additional Secretary	Department of L,J&PA	9419187234
	ii. Mtr. Tanveer Mufti	Director	Directorate of Litigation, Kashmir	9419553235
	iii. Jang Badhur	Director	Directorate of Litigation, Jammu.	9419682293
	iv. M. I. Qadri	Advocate General	Advocate General's Office	9419002221
	v. Mohammad Ramzan	Secretary	Legislative Assembly	9419000795
	vi. Ishfaq Ahmad Wani	Special Assistant	Legislative Council	9419122544
	vii. Smt. Anita Koul	Secretary	Accountability Commission	9596726204
	viii. Dilshad Ahmad Baba	Secretary	SHRC	9796737212
	ix. Gh. Nabi Ganie	Director	Urdu Coordination Cell	9419092559

(xvii) Such other information as may be prescribed:  
This Department has nothing special to mention.

***Brief note on formulation of Draft Annual Plan Proposal 2014-15  
Department of Law, Justice and Parliamentary Affairs.***

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The developmental activities in respect of State Judiciary are being carried out by Centrally Sponsored Scheme "Development of infrastructural facilities for the Judiciary". The Scheme envisaging construction of court buildings and residential quarters for Judicial Officers covering District and Subordinate Courts and the expenditure on the scheme is shared by the State and Central Government on 25:75 basis.

Planning and Development Department has conveyed **Capital Component** ceiling to the tune of Rs.1650.00 lacs during current financial year for development of infrastructural facilities of this department. In addition, ceiling to the tune of Rs.54.59 lacs have been conveyed under **Revenue Component** for meeting the Honorarium of Man Power engaged under e. Court Programme for the year 2014-15. Further, ceiling to the tune of Rs.3088.00 lacs have also been conveyed under CSS for making of statement GN-VI as per the said ceiling. It is in place to mention here that an amount of Rs.1882.40 lacs of Central Share had remained unspent during 2013-14 for which revalidation has been sought from the Finance Department and as such statement GN-VI has been prepared for an amount of Rs.4970.40 lacs including unspent amount of Rs.1882.40 lacs.

During financial year i.e. 2013-14, an expenditure of Rs.3955.31 lacs have been made for development of judicial infrastructure in the State including Rs.2335.31 lacs as Central Share. It is in place to mention here that number of projects are under construction in the State under CSS including District Court Complexes/buildings, Sub judges Court buildings and Munsiff Court buildings. Also, some residential quarters for Judicial Officers are under construction in the State. All necessary steps are being taken to develop judicial infrastructure in the State so as to create conducive working atmosphere in the Courts for delivering speedy Justice to the Litigants of the State.

Further, Honorarium to tune of Rs.54.59 lacs have been paid to the Officers/Official engaged as Technical Man Power under e. Court Programme during 2013-14 under Revenue Component. An equal amount of Rs.54.59 lacs has been projected in the Annual Plan 2014-15 as Honorarium under Revenue Component to be paid to the Man Power engaged under above said programme during 2014-15.

***Some of the major projects under execution at present are as under:-***

1. *District Court Complex, at Mominabad, Srinagar.*
2. *District Court Complex, Pulwama.*
3. *Sub judges Court at Pattan.*
4. *Court building at Sogam, Kupwara.*
5. *Munsiff Court & residential quarter at Diskit Nobra.*
6. *Munsiff's Court Complex and R.Q at Sopore, Baramulla.*
7. *Munsiff's Court building at Magam, Budgam.*
8. *Lawyers Chambers at Jammu & Srinagar.*
9. *Munsiff Court & residential quarter at Boniyar.*
10. *District Court Complex, at Udhampur.*
11. *District Court Complex at Doda.*
12. *Sub judges Court at Ramnagar, Udhampur.*
13. *District Court Complex, Samba.*

Annual Plan Proposal 2014-15 has been framed to tune of Rs.1704.59 lacs under State Plan (both Capital & Revenue Components) and to the tune of Rs.4633.73 lacs under CSS (Central Share) and is annexed. The State Plan includes an amount of Rs.54.59 lacs as Honorarium to be paid to Technical Man Power engaged under e. Court Programme and also an amount of Rs.2.56 lacs for Office Automation. Thrust has been laid on access to justice, being a National Level Mission run under the Programme National Mission for Justice Delivery and Legal Reforms by Ministry of Law and Justice, Department of Justice, Government of India.

**Department of Law, Justice and Parliamentary Affairs**  
**ANNUAL PLAN PROPOSAL 2014-15 UNDER NFB SECTOR (Projectization)**

Statement GN II (Scheme wise break up)

**(STATE SHARE UNDER PROJECTIZATION)**

(Rs. in Lacs)

S.No	Sch . code	Name of Scheme	Annual Plan Outlay 2013-14					Expenditure during 2013-14					Proposed outlay 2014-15		
			Revenue	Normal	Projectized	Loan	ACA/Tied	Total	Rev.	Normal	Projectized	Loan		ACA/Tied	Total
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
1		<b>Honorarium under e.Court Programme (NFB KashMIR)</b>	29.52	-	-	-	-	29.52	29.52	-	-	-	-	29.52	29.52
2		<b>CAPITAL (Projectized)</b>													
		<b>NFB KASHMIR</b>													
	<b>11</b>	<b>Ongoing works</b>													
1	10	Construction of District Court Complex, Mominabad, Srinagar.	-	-	250	-	-	250	-	-	250	-	-	250	200
2	20	Construction of Lawyers Chambers at High Court Complex Srinagar.	-	-	88	-	-	88	-	-	88	-	-	88	50
3	110	Construction of District Court Complex at Pulwama.	-	-	100	-	-	100	-	-	100	-	-	100	110
4	140	Construction of Subjudges Court at Pattan, Baramulla.	-	-	25	-	-	25	-	-	25	-	-	25	1.35
5	200	Construction of Mall Khana, Waiting Hall etc for District Court Complex, Ganderbal.	-	-	62	-	-	62	-	-	62	-	-	62	2.75
6	170	Const. of double Storey Court building at Sopore.	-	-	70	-	-	70	-	-	70	-	-	70	1.69
7	240	Const. of Court Complex at Sogam, Kupwara	-	-	7.39	-	-	7.39	-	-	7.39	-	-	7.39	10.32
8	220	Const. record room in District Court Complex including Lawyers Chambers at Kupwara.	-	-	50	-	-	50	-	-	20	-	-	20	7.44
9	250	Const. of Lawyers Chambers in District Court Complex, Mominabad, Srinagar.	-	-	100.61	-	-	100.61	-	-	100.61	-	-	100.61	100





<b>Total New works</b>	-	-	-	-	-	-	-	-	-	-	-	-	<b>400</b>
<b>Total NFB Kashmir (Revenue + capital)</b>	<b>29.52</b>	-	<b>900</b>	-	-	<b>900</b>	<b>29.52</b>	-	<b>870</b>	-	-	<b>899.52</b>	<b>929.52</b>

**Department of Law, Justice and Parliamentary Affairs**

**ANNUAL PLAN PROPOSAL 2014-15 UNDER NFB SECTOR (Projectization)**

**(STATE SHARE UNDER PROJECTIZATION)**

Statement GN II (Scheme wise break up)

(Rs. in Lacs)

S.No	Sch . code	Name of Scheme	Annual Plan Outlay 2013-14					Expenditure during 2013-14					Proposed outlay 2014-15		
			Revenue	Normal	Projectized	Loan	ACA/ Tied	Total	Rev.	Normal	Projectized	Loan		ACA/ Tied	Total
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16

<b>1</b>	<b>Honorarium under e.Court Programme (NFB JAMMU)</b>	25.07	-	-	-	-	25.07	25.07	-	-	-	-	25.07	25.07
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**NFB Jammu**

**(Ongoing works)**

22	10	Construction of Lawyers Chambers in High Court Complex at Jammu	-		300	-	-	300	-	-	300	-	-	300	217
23	20	Construction of District Court Complex Udhampur	-	-	100	-	-	100	-	-	100	-	-	100	96.19
24	30	Construction of District Court Complex at Doda	-	-	100	-	-	100	-	-	100	-	-	100	143.25
25	190	Construction of District Court Complex at Samba.	-	-	61	-	-	61	-	-	61	-	-	61	241
26	180	Construction of Sub judges Court Complex at Ramnagar District Udhampur.	-	-	113	-	-	113	-	-	113	-	-	113	nil
27	250	Development of infrastructural facilities to Munsiff Court at Banihal	-	-	16	-	-	16	-	-	16	-	-	16	nil
28	260	Construction of Court Complex at Bhaderwah.	-	-	45	-	-	45	-	-	45	-	-	45	nil
29	270/ 280	Installation of Acs and renovation of Library in District Court Complex, Janipur, Jammu.	-	-	15	-	-	15	-	-	15	-	-	15	nil
		<b>Total Ongoing works</b>	-	-	<b>750</b>	-	-	<b>750</b>	<b>25.07</b>	-	<b>750</b>	-	-	<b>775.07</b>	<b>697.44</b>

**NEW WORKS**

30	Shingling,metalling and other allied works for developing new parking at High Court Complex, Janipur, Jammu.	-	-	-	-	-	-	-	-	-	-	-	-	50
31	Office Automation	-	-	-	-	-	-	-	-	-	-	-	-	2.56
	<b>Total New works</b>	-	-	-	-	-	-	-	-	-	-	-	-	<b>52.56</b>
	<b>TOTAL NFB JAMMU (Revenue+Capital)</b>	<b>25.07</b>	-	<b>750</b>	-	-	<b>750</b>	<b>25.07</b>	-	<b>750</b>	-	-	<b>775.07</b>	<b>775.07</b>

**Department of Law, Justice and Parliamentary Affairs**

**ANNUAL PLAN Prposal (2014-15), (CSS) relating to development of infrastructural facilities for the Judiciary. under CSS)**

**(CENTRAL SHARE**

S.No	Statement G.N.VI Scheme	Sharing pattern	Approved cost	Cum.expenditure 2013-14 (ending 31-03-2014)	Unspent Balance	(Rs. in Lacs) Proposed allocation 2014-15
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1	2	State: central)	Central Share	State Share	Total	Central Share	State Share	Total	Central Share	State Share	Total	Central Share	State Share	Total
		3	4	5	6	7	8	9				13	14	15
	<b>NFB KASHMIR</b>													
1	Construction of District Court Complex, at Mominabad, Srinagar.	25:75	2989	544	3533	2389	344	2733	-	-	-	600	200	800
2	Construction of District Court Complex at Pulwama.	do	789	263	1052	300	100	400	-	-	-	330	110	440
3	Construction of Subjudges Court at Pattan, Baramulla.	do	206.55	68.85	275.4	202.47	67.53	270	-	-	-	4.05	1.35	5.4
4	Construction of Mall Khana, Waiting Hall etc for District Court Complex, Ganderbal.	do	194.25	64.75	259	100	62	162	-	-	-	94.25	2.75	97
5	Construction of double Storey Court building at Sopore.	do	215	71.69	286.75	100	70	170	-	-	-	115	1.69	116.69
6	Construction of Court Complex (Court building & Residential quarter) at Boniyar, District Baramulla.	do	197.87	65.96	263.83	63.82	65	128.82	-	-	-	135	-	135
7	Construction of R.Q for judicial officers at Sopore.	do	43.91	14.63	58.54	40	14	54	-	-	-	4	-	4
8	Const. of Munsiff Court complex at Magam, Budgam	do	118.65	39.55	158.2	30	40	70	-	-	-	88	-	88
9	Construction record room in District Court Complex including Lawyers Chambers at Kupwara.	do	82.31	27.44	109.75	25	20	45	-	-	-	57.31	7.44	64.75

10	Const. of various works of District Court Baramulla.	do	77.88	25.96	103.84	15	-	15	-	-	-	22.35	12.45	34.8
11	Construction of double storeyed building (Addl. District & Sessions) Court Complex at Handwara.	do	524.25	174.75	699	-	-	-	-	-	-	524	175	699
12	Construction of Court building, business centre etc in premises of District Court Complex, Kupwara.	do	366	122	488	-	-	-	-	-	-	364	122	486
13	Const. of residential quarters for Judicial officers at Kupwara.	do	160.5	53.5	214	-	-	-	-	-	-	160	53	213
14	Construction of Munsiffs Court at Gurez.	do	394.25	131.75	527	-	-	-	-	-	-	150	50	200
<b>Total NFB Kashmir</b>			<b>6359.42</b>	<b>1667.8</b>	<b>8028.31</b>	<b>3265.29</b>	<b>782.53</b>	<b>4047.82</b>	-	-	-	<b>2647.96</b>	<b>735.68</b>	<b>3383.64</b>

**Department of Law, Justice and Parliamentary Affairs**

**ANNUAL PLAN Proposal (2014-15), (CSS) relating to development of infrastructural facilities for the Judiciary. under CSS)**

**(CENTRAL SHARE**

S.No	Statement G.N.VI Scheme	Sharing pattern State: central)	Approved cost			Cum.expenditure 2013-14 (ending 31-03-2014)			Unspent Balance			(Rs. in Lacs) Proposed allocation 2014-15		
			Central Share	State Share	Total	Central Share	State Share	Total	Central Share	State Share	Total	Central Share	State Share	Total
1	2	3	4	5	6	7	8	9	Central Share	State Share	Total	13	14	15
	<b>NFB JAMMU</b>													
1	Construction of District Court Complex, at Udampur.		966.75	226.21	1192	400	130	500	-	-	-	567	96.19	663.19
2	Construction of District Court Complex, Doda.		273.25	1255.8	1529	-	130	130	-	-	-	1032.44	143.25	1175.69
3	Construction of District Court Complex, at Samba.		1520.25	506.75	2027	183	61	244	-	-	-	723	241	964
	<b>Total NFB Jammu</b>		<b>2760.25</b>	<b>1988.7</b>	<b>4748</b>	<b>583</b>	<b>321</b>	<b>874</b>	-	-	-	<b>2322.44</b>	<b>480.44</b>	<b>2802.88</b>
	<b>Grand Total</b>													
	<b>NFB Kashmir + NFB JAMMU</b>	-	-	-	-	-	-	-	-	-	-	<b>4970.4</b>	<b>1216.12</b>	<b>6186.52</b>

**Civil Secretariat: Law Department**

**Establishment Budget**

**A Law Department.**

S.NO	Post	Pay Band	Grade Pay	No. Of Post
1	Secretary LAW	37400-67000	8900	1
2	Spl. Secy	37400-67000	8700	2
3	Addl. Secy	15600-39100	7600	3
4	Dy. Reserach Officer	15600-39100	7600	1
5	FA/CAO	15600-39100	7600	1
6	Dy Legal Remembrancer	15600-39100	6600	3
7	Assistant Legal Remembrancer	9300-34800	4800	9
8	Assistant Director (Library)	9300-34800	4800	1
9	Under Secretary	9300-34800	4800	1
10	Chief Reporter	9300-34800	4800	1
11	Pvt. Secretary	9300-34800	4800	1
12	Pvt. Secretary to Law Minister	9300-34800	5200	1
13	OSD to Law minister	15600-39100	7600	1
14	Section Officer	9300-34800	4600	2
15	Legal Assistant	9300-34800	4280	16
16	Sr. Scale Steno	9300-34800	4600	2
17	Accountant	9300-34800	4220	1
18	Jr. Legal Assistant	9300-34800	4210	12
19	Head Assistant	9300-34800	4200	4
20	Jr. Scale Steno	9300-34800	4200	3
21	Sub Editor	9300-34800	4280	1
22	Accounts Assistant	5200-20200	2800	2
23	Senior Assistant	5200-20200	2400	12
24	Junior Assistant	5200-20200	1900	12
25	PRO To HLM	9300-34800	4600	1
26	Addl. Pro to HLM	9300-34800	4280	1
27	Jr. Scale Steno to HLM	9300-34800	4200	1
28	Sr. Assitant with HLM	5200-20200	2400	1
29	Jamadar	5200-20200	1900	2
30	Orderlies	4440-7440	1300	22
31	Reporter	9300-34800	4280	1
32	Orderlies with HLM	4440-7440	1300	3
				125

**B Director Litigation Jammu.**

S.NO	Post	Pay Band	Grade Pay	No. Of Post
1	Director	15600-39100	7600	1
2	Dy. Director	15600-39100	6600	1
3	Asstt. Director	9300-34800	4800	1
4	Public Law Officer	9300-34800	4800	1
5	Assitant Accounts Officer	9300-34800	4600	1
6	Section Officer	9300-34800	4600	1
7	Legal Assistant	9300-34800	4280	3
8	Junior Legal Assistant	9300-34800	4200	2
9	Jr. Steno	9300-34800	4200	2
10	Account Assistant	5200-20200	2800	1
11	Libraray Assistant	5200-20200	2400	1
12	Senior Assistant	5200-20200	2400	5
13	Junior Assistant	5200-20200	1900	5
14	Orderlies	4440-7440	1300	6
				31

**C Director Litigation Kashmir**

S.NO	Post	Pay Band	Grade Pay	No. Of Post
1	Director	15600-39100	7600	1
2	Dy. Director	15600-39100	6600	1
3	Asstt. Director	9300-34800	4800	1
4	Public Law Officer	9300-34800	4800	1
5	Assitant Accounts Officer	9300-34800	4600	1
6	Section Officer	9300-34800	4600	1
7	Legal Assistant	9300-34800	4280	3
8	Junior Legal Assistant	9300-34800	4200	2
9	Jr. Steno	9300-34800	4200	2
10	Account Assistant	5200-20200	2800	1
11	Head Assistant	9300-34800	2400	2
12	Urdu Typist	5200-20200	2400	1
13	Senior Assistant	9300-34800	2400	1
14	Junior Assistant	5200-20200	1900	3
15	Orderlies	4440-7440	1300	8
				29



**Development of Judicial Infrastructure:-** The developmental activities in respect of State Judiciary are being carried out by Centrally Sponsored Scheme "Development of infrastructural facilities for the Judiciary". The Scheme envisaging construction of court buildings and residential quarters for Judicial Officers covering District and Subordinate Courts and the expenditure on the scheme is shared by the State and the Central Government on 25:75 bases.

During the financial year 2014-15, an amount of Rs.1650.00 lacs was provided by the Planning and Development Department for development of judicial infrastructure in the State. Further, an amount of Rs.1882.40 lacs was available as unspent balance of previous year for utilization during 2014-15. Accordingly, an expenditure of Rs.3307.40 lacs was made for development of judicial infrastructure in the State during **2014-15** including an amount of Rs.1882.40 lacs as Central Share. It is in place to mention here that Ministry of Law and Justice, Government of Indian has also released an amount of Rs. 34.29 crores as Central Share vide No.J-11017/10/2009-JR dated.17-02-2015 to the J&K State for utilization during 2014-15 but said amount was formally released by the Finance Department vide U.O.No. FD/Res/10/LD/2001/1032 dated.31-03-2015 at 8.00 P.M for utilization Therefore, the amount could not be utilized during 2014-15. The revalidation of said amount for utilization during 2015-16 stands taken up with the Finance Department and authorization for its utilization during 2015-16 is awaited.

**Detail of funds released during 2014-15 along with total amount utilized against each project upto ending Marc, 2015 is given as below:**

**KASHMIR DIVISION**

During the financial year 2014-15, an amount of Rs.2100.40 lacs have been released in favour of different Executing Agencies in Kashmir Division for development of judicial infrastructure including construction of Lawyers Chambers. The project wise detail of funds released during 2014-15 and cumulative expenditure made against each project upto ending March, 2015 in Kashmir Division is as under:-

(Rs. in Lacs)

S. No	Name of the Work	Estimated cost		Amount released during 2014-15			Cumulative Exp. ending March, 2015
		Original	Revised	State share	Centre Share	Total	
	<b>KASHMIR DIVISION</b>						
	<b>Ongoing works</b>						
1	Construction of District Court Complex, Mominabad, at Srinagar	8200.03	12000.28	200.00	600.00	800.00	8200.03
2	Construction of District Court Complex, at Pulwama.	1052.00	2034.27	110.00	330.00	440.00	840.00
3	Construction Sub Judges Court at Pattan.	86.00	275.40	1.35	1.84	3.19	273.19
4	Construction of Mall Khana, Waiting Hall and Guard Hut etc for District Court Complex, Ganderbal.	259.00	-	2.75	94.25	97.00	259.00
5	Const. of double storey Court Complex at Sopore.	286.75	-	<b>1.69</b>	<b>115.00</b>	<b>116.69</b>	286.69
6	Construction of Court Complex at Sogam, Kupwara.	25.00	97.71	<b>10.32</b>	-	<b>10.32</b>	97.71

7	Construction of record room in District Court Complex including Lawyers Chambers at Kupwara.	109.75	-	7.44	57.31	64.75	109.75
8	Construction of Lawyers Chambers at District Court Complex, Mominabad, Srinagar.	831.30	-	100.00	-	100.00	200.61
9	Construction of various works of District Court Complex, at Baramulla.	103.84	-	12.45	-	12.45	27.45
10	Dev. of infrastructure facilities to District Court Complex, Budgam.	12.00	-	4.00	-	4.00	12.00
11	Const. of Court Complex (Court building & R.Q) at Boniyar, District Baramulla.	263.82	-	-	135.00	135.00	263.82
12	Construction residential quarter for judicial officers at Sopore.	58.55	-	-	4.00	4.00	58.00
13	Construction of Munsiff Court Complex at Magam, Budgam.	158.20	-	-	88.00	88.00	158.00
	<b>New Works</b>						
14	Const. of building (Addl. District & Sessions) Court Complex at Handwara.	698.95	-	175.00	-	175.00	175.00
15	Construction of Munsiff's Court building at Gurez.	466.77	-	50.00	.	50.00	50.00
	<b>Total</b>	-	-	675.00	1425.40	2100.4	-

## **JAMMU DIVISION**

During the financial year 2014-15, an amount of Rs.1204.44 lacs have been released in favour of different Executing Agencies in Jammu Division for development of judicial infrastructure including construction of Lawyers Chambers. The project wise detail of funds released during 2014-15 and cumulative expenditure made against each project upto ending March, 2015 in Jammu Division is as under:-

(Rs. in lacs)

S. No	Name of the Work	Estimated cost		Amount released during 2014-15			Cumulative Exp. ending March, 2015
		Original	Revised	State share	Centre Share	Total	
	<b>JAMMU DIVISION</b>						
	<b>Ongoing works</b>						
1	Construction of Lawyers Chambers at District Court Complex, Janipur, Jammu.	1017.00	1840.75	217.00	-	217.00	1017.00
2	Construction of District Court Complex at Udhampur.	276.06	1469.00	96.19	244.00	340.19	1146.25
3	Construction of District Court Complex at Doda.	212.00	1741.00	143.25	213.00	356.25	698.25
4	Construction of District Court Complex at Samba.	2027.50	-	241.00	-	241.00	485.00
	<b>New Works</b>						
5	Shingling, metalling and other allied works for developing new parking areas at J&K High Court, Jammu.	50.00	-	50.00	-	50.00	50.00
	<b>Total</b>			<b>747.44</b>	<b>457.00</b>	<b>1204.44</b>	<b>-</b>
	<b>Grand Total J&amp;K</b>	<b>-</b>	<b>-</b>	<b>1422.44</b>	<b>1882.4</b>	<b>3304.84</b>	<b>-</b>

**Under 13th Finance Commission Award**

S.No	Name of the Work	Estimated cost		Amount released during 2014-15			Cumulative Exp. ending March, 2015		
		Original	Revised	State share	13th F.C.A	Total	State fund	13th F.C.A	Total
	<b>JAMMU DIVISION</b>								
1	<b>Construction of New Legislature Complex at Jammu</b>	104 crores	184 crores. Revised AA is under process	-	20 crores	20 crores	11.96 crores	45 crores	56.96 crores